

(a) whether a large number of admitted writ petitions relating to service matters of the employees of the autonomous bodies and the Union Government are pending for final disposal by the Division Benches of the Delhi High Court.

(b) if so, the number of admitted writ petitions pending till date and since when; and

(c) the steps taken or proposed to be taken for early disposal of these writ petitions?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). As reported by the Registry of the High Court on 31.8.1991, 4246 admitted writ petitions relating to service matters of employees of the autonomous bodies were pending in Delhi High Court. However, no service writ of the employees of the Union Government or Delhi Administration is pending in Delhi High Court Since all such writs have been transferred to the Central Administrative Tribunal after coming into its existence. Out of 4246 writ petitions, 956 writs are pending for more than 10 years and the remaining are pending from 1981 onwards.

(c) Cases involving same or similar questions are grouped together and put together before the Court. Steps are being taken to constitute special benches for disposal of old cases.

**Allocation of Funds from Central Road Fund for Development of Roads from Yanam to Draksharamam and Kakinada**

7118. SHRI K.V.R. CHOWDARY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to allocate funds from Central Road Fund for the development and improvement of inter-state Roads from Yanam to Draksharamam and Kakinada; and

(b) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Various proposals received from Andhra Pradesh Government for funding against the Central Road Fund including the roads from Yanam to Draksharamam and Kakinada, can be processed only after actual argumentation of the Central Road Fund, which has not yet taken place.

[Translation]

**Development sericulture in Bihar.**

7119. SHRI UPENDRA NATH VERMA: Will the Minister of TEXTILES be pleased to state:

(a) whether sericulture has been developed in Bihar;

(b) if so, the places where sericulture has been started in the State;

(c) the incentives provided by the government to encourage the farmers engaged in sericulture in Bihar;

(d) whether sericulture has been damaged at a number of places in the State; and

(e) if so, the reasons therefor and the steps proposed to be taken by the government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, sir.